

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No. 748 of 2020**

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- |                           |      |                  |
|---------------------------|------|------------------|
| 1. Rajendra Paswan        |      |                  |
| 2. Govind Paswan          |      |                  |
| 3. Chandeshwar Paswan     |      |                  |
| 4. Bindeshwar Paswan      |      |                  |
| 5. Mohan Bhuiya           | .... | ....Petitioners  |
| -Versus-                  |      |                  |
| 1. The State of Jharkhand |      |                  |
| 2. Khag Mohan Nayak       | .... | ....Opp. Parties |

**CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioners	:-	Mr. Ajay Kumar Singh, Adv.
For the State	:-	Mr. Someshwar Roy, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021      By way of last chance, three weeks' time is granted to the learned counsel for the petitioners for removing the defects and for producing the surrender certificate, as pointed out by the office, failing which the Court below is directed to take all possible steps for apprehension of the petitioners and commit them to jail for serving the sentence.

**(Rajesh Kumar, J.)**

Kamlesh/